

**GOVERNMENT OF INDIA  
MINISTRY OF HEALTH AND FAMILY WELFARE  
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA  
UNSTARRED QUESTION NO. 3426  
TO BE ANSWERED ON 4<sup>TH</sup> AUGUST, 2017**

**THE CLINICAL ESTABLISHMENTS  
(REGISTRATION AND REGULATION) ACT, 2010**

**3426. SHRI G. HARI:  
SHRIMATI JAYSHREEBEN PATEL:  
SHRI A.T. NANA PATIL:  
SHRI SUNIL KUMAR SINGH:**

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether the Clinical Establishments (Registration and Regulation) Act, 2010 has not been adopted by a number of States;
- (b) if so, the details thereof; and
- (c) the concrete steps taken by the Government to ensure strict implementation of the Act in respect of the diagnostic industry including all clinical establishments across the country?

**ANSWER  
THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND  
FAMILY WELFARE  
(SMT. ANUPIRYA PATEL)**

(a) & (b): The Clinical Establishments (Registration and Regulation) Act, 2010 has been adopted by ten States viz. Sikkim, Mizoram, Arunachal Pradesh, Himachal Pradesh, Uttar Pradesh, Bihar, Jharkhand, Rajasthan, Uttarakhand and Assam and all Union Territories except Delhi. All other States and Union Territory of Delhi have not adopted the Act as yet. Health is a State subject. The Government has been pursuing the remaining States to adopt the Act. The States need to adopt the Act in terms of Article 252 of the Constitution of India.

(c): Health being a State subject, the implementation of the said Act falls within the remit of the States/Union territories. The Government is persuading the States who have adopted it for its strict implementation from time to time.